

FORM A
PUBLIC ANNOUNCEMENT

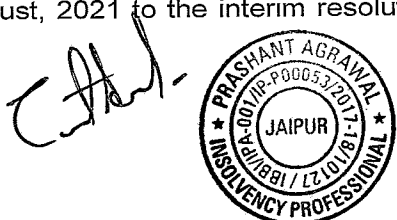
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAJHANS INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Rajhans Industries Private Limited
2.	Date of incorporation of corporate debtor	02.12.1960
3.	Authority under which corporate debtor is incorporated / registered	Roc-Jaipur
4.	Corporate Identity No. of corporate debtor	U28991RJ1960PTC001107
5.	Address of the registered office and principal office (if any) of corporate debtor	A-2, Industrial Estate, Jodhpur-342003, Rajasthan
6.	Insolvency commencement date in respect of corporate debtor	05.08.2021
7.	Estimated date of closure of insolvency resolution process	01.02.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prashant Agrawal IBBI/IPA-001/IP-P00053/2017-18/10127
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P. Agrawal & Associates, F-106 (I Flr.), Sumer Complex, Gautam Marg, C-Scheme, Jaipur, Rajasthan, 302001 E-mail Id: ippagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	F-106, 1st Floor, Sumer Complex, Gautam Marg, B/h Bagadia Bhawan, C-scheme, Jaipur-302001, Rajasthan E-mail Id: cirp.rajhans@gmail.com
11.	Last date for submission of claims	19.08.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: F-106, 1st Floor, Sumer Complex, Gautam Marg, B/h Bagadia bhawan, C-scheme, Jaipur-302001, Rajasthan The relevant forms may also be obtained by sending a request to : cirp.rajhans@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rajhans Industries Private Limited on 05th August, 2021.

The creditors of Rajhans Industries Private Limited, are hereby called upon to submit their claims with proof on or before 19th August, 2021 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Prashant Agrawal

Interim Resolution Professional of Rajhans Industries Private Limited

IBBI/PA-001/IP-P00053/2017-18/10127

E-mail Id: cirp.rajhans@gmail.com

Contact No. +91-9828355000

Date: 07.08.2021

Place: Jaipur

Companies: Pursuit of Profit

The Economic Times, Jaipur, Saturday, 7 August 2021

Tejas to Design 4G, 5G Gear Locally with Tata Backing

Kalyan Parbat
@timesgroup.com

Kolkata: Tejas Networks will use Tata Group's backing and financial resources to design and manufacture the gear of 4G and 5G wireless gear, a move that would directly pit it against the likes of global vendors Nokia, Ericsson, Huawei and Samsung. The homegrown networking equipment maker will also expand its telecom products portfolio and explore acquisitions to fill any gaps in its portfolio and research and development capabilities. Tejas Networks CEO Sanjay Nayak said at the first investor call after Tata Sons last week announced plans to buy a controlling stake in the firm. "Tejas will expand its products portfolio to 100% local, by design and manufacture, both wireline and the full stack of 4G/5G wireless network gear in India," Nayak said at the recent investor call. To make it happen, the company will build up R&D capacity and evaluate the existing telecom assets and technology capabilities across Tata group companies, such as Tata Communications, Tata Telecommunications and TCS for potential synergies. "Tata Sons have had last week a binding agreement to buy a 43.35% stake in Tejas. The deal will trigger an offer to buy a further 35% from the public."

Nayak said the deal will boost Tejas' balance sheet strength and equip it to manufacture base stations, core networks, switching and transport systems, and plug it into the telecom global vendors for high-value, multi-year 5G gear contracts from telcos in a \$150 billion global network gear market. A wider telecom products portfolio would also allow the company "to take more benefit from the PLI (production linked incentive) scheme" for which it has recently applied, he said. Nayak said that through Tejas always had good products, a big handicap was the lack of a globally acceptable brand. The deal is expected to be a global-level when it comes to pitching for large network gear contracts. "Access to Tata group's resources, relationships, global contacts and its brand will help Tejas overcome those challenges and equip it to compete high value in the global market," he said. Nayak said the deal is expected to be a global-level when it comes to pitching for large network gear contracts. "Access to Tata group's resources, relationships, global contacts and its brand will help Tejas overcome those challenges and equip it to compete high value in the global market," he said.

Supreme Court declines to stay new Tariff Order

Broadcasters will have to announce channel pricing by Aug 12 as per amended tariff order

Geurav Leghate @timesgroup.com

Mumbai: The Supreme Court on Friday declined to stay a Bombay High Court order that directed broadcasters to announce channel pricing by August 12 as per amended tariff order. The court directed the broadcasters to file short synopses with all the important documents and list the matter for August 18. However, the broadcasters will now have to announce the pricing of their channels and bouquets in compliance with the new tariff order (NTO 2.0) for the broadcasting sector, which was partially upheld by the Bombay High Court. The court directed the petitioners to file short synopses with all the important documents and list the matter for August 18. However, the broadcasters will now have to announce the pricing of their channels and bouquets in compliance with the new tariff order (NTO 2.0) for the broadcasting sector, which was partially upheld by the Bombay High Court. The court directed the petitioners to file short synopses with all the important documents and list the matter for August 18. However, the broadcasters will now have to announce the pricing of their channels and bouquets in compliance with the new tariff order (NTO 2.0) for the broadcasting sector, which was partially upheld by the Bombay High Court.

Under NTO 2.0, Tel has reduced the MRP of a cable channels, which can be part of any bouquets, from \$10 to \$12 and also introduced other conditions, effectively restricting broadcasters' ability to price channels and bouquets. The broadcasting industry and the Producers Guilds mounted a constitutional challenge against the regulatory power of Tel and its exercise, claiming that it was violating Articles 19(1)(a) & (14) and 21 of the Indian Constitution. Following 18-month long legal battle, on June 30, the Bombay High Court provided partial relief to the broadcasters while upholding the constitutional validity of the amendments to the tariff order.

Most of the broadcasters have the new pricing ready or will amend and publish our new rates early next week," he said. Another broadcaster added that the BIP is going to seek a meeting with the Telecom Regulatory Authority of India (Trai) to request if the implementation can be delayed as the matter is still in the Supreme Court. The amendments to the new tariff order were notified on January 1, 2020, under the previous Trai chairman, RS Sharma. The industry officials said had taken a strict stance on the matter. "The new chairman, P.D. Vaghela, has indicated that he is not in favour of litigation and willing to hear us out," said another broadcaster representative. "While we aren't expecting the entire regulation to be set aside, we will request Trai to have a relook at some of the provisions."

Twitter Obeys New IT Rules, Hires Execs in 3 Key Roles

Our Bureau

Bengaluru: Twitter has appointed Indian employees to three key positions required under the revised Information Technology rules, the US-based microblogging platform told the Delhi High Court on Friday, over two months after the regulations took effect. Twitter said it had appointed a chief compliance officer, a resident grievance officer, and hired a nodal contact person, as required under the rules that govern significant social media in India.

The submission came a day after minister of state for electronics and IT Rajeev Chandrasekhar told the Rajya Sabha that Twitter had not yet appointed a nodal contact person, while the other two positions had been filled on a "contingent basis". Appearing on behalf of Twitter, Sanjay Nayak said the firm had filed fresh affidavits dated August 1 regarding the appointment of personnel, which were notated in the US the following day. A single judge bench of Justice Rekha Palli, who is hearing the case, had observed during its previous hearing that Twitter was in "total non-compliance" with the IT Rules and had given the company a week's time to file fresh affidavits as a "last opportunity" to show its compliance. The matter will be heard on August 10.

Orders Obeys, Your Honour

Twitter's Submission

Company filed fresh affidavits regarding appointment of personnel in key positions on a permanent basis dated Aug 4

These were notated in the US the following day

What the Court Said Earlier

Twitter was in "total non-compliance" with the IT Rules

Gave company a week's time to file fresh affidavits as a "last opportunity" to show its compliance

The court is hearing a plea filed by Amit Acharya, a practicing advocate in the Delhi High Court and the Supreme Court, alleging Twitter's "total non-compliance" with the new IT Rules. Acharya has said that he could not find details of Twitter's resident grievance officer on the company's website to report tweets that he had found objectionable.

Robust Response to 4 IPOs Sets the Market Buzzing

Positive signal for another 4 IPOs scheduled to hit the primary market next week

Our Bureau

Mumbai: All four public issues that closed on Friday — Deyoung International, Krasna Diagnostics, Windas Biotech and Exaro Tiles — were generously subscribed, generating a total demand of 11.1 lakh shares against

shares worth ₹1,327 crore on offer, excluding anchor allotments. Retail investors pumped in nearly ₹815 crore. This is a significant positive signal for the other four initial public offerings (IPO) scheduled to hit the primary market next week, aiming to raise ₹4,600 crore.

The ₹1,600-crore issue of Deyoung International, the operator of quick-service restaurants (QSRs) such as KFC, Costa Coffee and Pizza Hut, was subscribed 117 times on the first day generating demand of ₹1.35 lakh crore. The qualified institutional buyers (QIBs) category saw demand of 99 times, while the non-institutional investor or high net worth individuals (HNIs) category was subscribed 233 times.

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NCL Dismisses Golden Tobacco Shareholders' Forensic Audit

Maulik Vyas @timesgroup.com

Mumbai: The Ahmedabad bench of the National Company Law Tribunal (NCLT) has dismissed a petition of the minority shareholders of Golden Tobacco seeking a forensic audit of the company's affairs since 2009.

The NCLT also dismissed the plea of minority shareholders, who to get a hold of 28.34%, to set aside a deal that the maker of Parag cigarette had entered into a Gurnur in Andhra Pradesh. It dismissed the plea citing a petition pending before the Gujarat High Court, where also the minority shareholders had sought the same relief.

FINANCIAL AFFAIRS

The minority shareholders argued that the net worth of the company had decreased from a cash positive of ₹42.44 cr in March 2009 to a negative ₹181 cr in March 2015. By March 2020, this had further dropped to negative ₹21.63 cr.

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Joint Venture State Road Development and Construction Company Ltd., JAIPUR
The Government of Rajasthan is seeking a partner for the development and construction of roads in the Jaipur region. The partner should have a minimum net worth of ₹100 crore and a track record in road construction. The interested parties should submit a proposal by August 10, 2021.

KOLKATA MUNICIPAL CORPORATION & TENDER
The Ch. Mpl. Engineer (SWM), KMC invites a Tender for the work (Submission of Tender online).
Notice Inviting Request for Proposal (RFP) No : KMC/SWM/RFP/MRF/1/21-22

GUJARAT STATE ELECTRICITY CORPORATION LIMITED
The Chief Engineer (P&P), Gujarat State Electricity Corporation Limited, invites tender for the work (Submission of Tender online).
Notice Inviting Request for Proposal (RFP) No : GSECL/PP/1/21-22

कायालय नगर निगम हल्द्वानी-काठगोदाम
ई-निविदा सूचना
नगर निगम, हल्द्वानी को ई-निविदा के माध्यम से निम्नलिखित खर्चागत हेतु निविदा आमंत्रित किया जा रहा है।

Quess Posts 22% Jump in Q1 Profit to ₹45 crore
Chennai: Quess Corp's first-quarter profit increased 22% to ₹45 crore, as revenue grew 24% to ₹2,997 crore. Profit was, however, flat seasonally due to the second wave of the pandemic. The company's revenue for the April-June quarter, the Quess Corp managing director and group chief executive Sudar Rajmangal said, was "on par" with the first quarter.

RO:1516 RO:DT:06.08.2021,W:8.00,H:15.00
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